TRANSPARENT GUIDELINES FOR CCI

QUESTION

1102. SHRIMATI T. RATNA BAI:
SHRI MOHD. ALI KHAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has taken initiatives on the part of Competition Commission of India (CCI) to rationalise its working conditions to make transparent guidelines for fine/penalty, keeping in view the different tier slabs;

(b) if so, the details thereof and the present position thereof; and

(c) the demands pending with Government in this regard?

ANSWER

THE MINISTER OF STATE (SHRI SACHIN PILOT)
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (c) Competition Commission of India is a statutory body constituted under the Competition Act, 2002. Government discharges such role as is assigned to it under the said Act. Power to levy penalty is vested in the Commission under Section 27(b) of the Act. This section authorizes the Commission to levy penalty of upto 10% of the average turnover of the last three preceding years for abuse of dominant position and anti-competitive agreements. Section 46, however, authorizes the Commission to impose lesser penalty. To effectuate the power of Section 46, the Commission has framed Competition Commission of India (Lesser Penalty) Regulations, 2009.